

CENTRAL ELECTRICITY REGULATORY COMMISSION
4th Floor, Chanderlok Building, 36, Janpath, New Delhi-110001
Ph:23753942 Fax- 23753923

Dated: 10.12.2018

To,

Shri Suresh Jain,
Director,
Jaypee Powergrid Limited,
JA House, 63, Basant Lok,
Vasant Vihar,
New Delhi-110057.

Sub: Truing up of transmission tariff for 2009-14 tariff block and determination of tariff for 2014- 2019 tariff block in Petition No. 217/TT/2017 filed by Jaypee Powergrid Limited.

Sir,

With reference to your petition mentioned above, I am directed to request you to furnish the following information under Regulation 87(2) of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999, on an affidavit, with an advance copy to the respondents/ beneficiaries, latest by 24.12.2018:-

- (i) Copy of the Implementation Agreement entered into between Jaypee Karcham Hydro Corporation Limited (JKHCL) and Jaypee Powergrid Limited.
- (ii) Copy of the Agreement entered into between Jaypee Powergrid Limited (JPL) and PGCIL for construction of 2 x 400 kV line bays at Abdullapur Sub-station and the agreement entered into between the JPL and JAL for construction of 2 x 400 kV line reactors at Karcham Wangtoo Sub-station.
- (iii) Copy of JV Agreement between Jaiprakash Power Ventures Limited and Powergrid Corporation of India Limited and copy of Memorandum and Articles of Association (MOA).
- (iv) Copy of minutes of Board meeting indicating authorization in favour of PGCIL for making payment of 'consultancy fee'. Documentary proof of total consultancy charges actually paid to PGCIL.
- (v) Detailed break up of IEDC as on COD and after COD.
- (vi) Receipts of payment made to Tata Projects Limited as on COD and after COD.
- (vii) Document to show that Karcham Wangtoo is a GIS Sub-station.
- (viii) Form 5-D duly filled up as per 2009 Tariff Regulations.

Yours faithfully,

Sd/-

(V. Sreenivas)
Dy. Chief (Legal)